

Item - 1

29.6.2000

CP-340/99 IN

OA - 14/99

Present: Sh. N.L. Boreja, counsel
for the applicant.

Sh. V.S.R. Krishna,
counsel for respondents.

The matter is now before the Supreme Court and the operation of the order, out of which the CP is filed, is stayed. In the circumstances, adjourn the matter sine die. Subject to the result of the case in the Supreme Court it is open to the concerned party to revive the case, if necessary.

L-7
(Shanta Shastri)

MCA

sd,

CRA
(V. Rajagopala Reddy)
VCLT